

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 85/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for transmission assets under Transmission System associated with “System Strengthening- XXIV in Southern Region.
- Date of Hearing** : 10.8.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : TANGEDCO and 17 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following three assets under Transmission System associated with “System Strengthening-XXIV in Southern Region:-

Asset-A: LILO of Kurnool -Thiruvalam 765 kV D/C line at Cuddapah and ii) Establishment of 765/400 kV sub-station at Cuddapah along with 2x1500 MVA Transformer (GIS) along with associated bays and 2x240 MVAR Bus Reactors at Cuddapah GIS sub-station,

Asset-B: 400 kV D/C line from Cuddapah GIS to LILO point of NP Kunta portion of Cuddapah-Hindupur 400 kV D/C line along with the bays and equipment at Cuddapah GIS, and

Asset-C: 400 kV D/C line from LILO point of NP Kunta portion to Hindupur Sub-station along with 2 nos. of 400 kV bays and ii) 2x80 MVAR switchable line reactor & 2 nos. 400 kV line bays at Hindupur Sub-station.

3. The instant assets were executed during 2014-19 tariff period and their tariff was allowed for 2014-19 period vide order dated 29.7.2019 in Petition No. 257/TT/2018. In the said order, the Commission considered the Petitioner’s claim for additional RoE for timely execution of the assets. The Commission in the said order restricted IDC as the



Petitioner could not submit the changed rate of interest during the period and directed the Petitioner to submit the same at the time of truing up.

4. The representative of the Petitioner submitted that the subject assets have been combined for the 2019-24 tariff period. Additional Capital Expenditure (ACE) is claimed during 2019-20 and 2020-21 respectively for the Combined Asset. The cut-off date is 31.3.2021 and the entire ACE claimed is within the cut-off date. Reply to the TV (technical validation) letter has been submitted vide affidavit dated 12.3.2020. No reply is received from any of the Respondents.

5. Learned counsel for TANGEDCO submitted that the Petitioner may be directed to split up the civil costs and plant and machinery cost element-wise for the purpose of calculating the initial spares. He further sought two weeks' time to file reply to the petition.

6. After hearing the parties, the Commission directed TANGEDCO to file reply to the petition on affidavit with advance copy to the Petitioner by 4.9.2020 and the Petitioner to file rejoinder, if any, by 11.9.2020.

7. The Commission further directed the parties to submit the above information within specified time and observed that no extension of time shall be granted.

8. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

